

GOVERNMENT OF MEGHALAYA
LAW(B) DEPARTMENT

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NOTIFICATION

Dated Shillong, the 1st March, 2020

Memo.No. LJ(B).1/2018/187- In exercise of the powers conferred by Sub-Section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoint the following Officers as Additional District Magistrates in connection with the prevailing Law and Order situation Order till further orders.

Sl. No.	Name of Officers and Designation	Jurisdiction of the conferment of the power of Additional District Magistrate
	Smti. I. Majaw, MCS, Deputy Secretary to the Govt. of Meghalaya A.H. & Vety, etc and Officer on Special Duty, Sohra(C) Sub-Division, Meghalaya	East Khasi Hills District including Sohra(C) Sub-Division, Meghalaya


sd/ (D. Lyngdoh)
Deputy Secretary to the Govt. of
Meghalaya,
Law(B) Department

Memo.Memo.No. LJ(B).1/2018/187-A,

Dated Shillong, the 1st March, 2020

Copy to:

1. The Commissioner of Division, Khasi, Jaintia and Ri-Bhoi Districts.
2. The Director of Printing and Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-Ordinary Gazette of the Government of Meghalaya.
3. The Deputy Commissioner, East Khasi Hills District, Shillong.
4. The Director of Information and Public Relation, Meghalaya, Shillong.
5. The Personnel & A.R(A) Department for information.
- ✓ 6. DEO(Data Entry Operator) Law (A) Department, Main Secretariat Building, for uploading the Notification in the Law Department website.
7. Office Copy.

By order etc.,

(D. Lyngdoh)
Deputy Secretary to the Govt. of
Meghalaya,
Law(B) Department
